

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

Dated: This the 4th Day of September, 1996

ORIGINAL APPLICATION NO. 934 of 1996

Hon'ble Mr. S. Das Gupta AM
CORAM : Hon'ble Mr. T. L. Verma JM

Krishna Deo Pandey aged about 27 years,
son of Sri R. K. Pandey, R/O 173

Bharatpuri, Karvi, District Banda. . . . Applicant

C/A Shri K. P. Srivastava

VERSUS


1. Union of India, through the
Secretary, P^osts, Ministry of
Communications, Govt. Of India,
New Delhi.
2. The post Master General,
Kanpur Region, Kanpur.
3. The Superintendent of Post Offices,
Banda Division, Banda.
4. The Sub Post Master (L.S.G.),
Karvi Sub office,
District Banda.----- Respondents

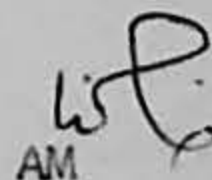
W.L.

ORDER(Oral)

BY Hon'ble Mr. S. Das Gupta A.M.

After going through the pleadings in this O.A. we find that the applicant has challenged termination of his services, allegedly by an oral order. We have also seen that the applicant had earlier filed O.A. No.655/95, challenging the order dated 1.2.1993 by which his services were terminated. At the time of admission, an interim order was passed by which it was directed that if any provisional appointment of E. D. R. was made in Karyi Post office, it would be made only after considering the candidature of the applicant. Thereafter, it appears that the respondents reinstated the applicant in service stating that the order in impugned ~~is~~ that O.A. had become infructuous as it could not be served on the applicant. That O.A. is still pending in this Tribunal. All that has happened subsequently is that the applicant's services has been terminated again. We do not see any reason for him to file ~~any~~ fresh O.A. Subsequent development could be added to the O.A. 655/95 by way of an amended application. Present O.A. is, therefore, dismissed accordingly.


JM


AM